

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 848**

**TO BE ANSWERED ON THE 14TH DECEMBER, 2022/ AGRAHAYANA 23, 1944
(SAKA)**

PENDING BIFURCATION ISSUES OF ANDHRA PRADESH

848 SHRI G.V.L. NARASIMHA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the status of implementation of bifurcation promises made to Andhra Pradesh as part of Andhra Pradesh Reorganisation Act, 2014;

(b) what issues are pending due to differences and disputes with the State of Telangana;

(c) what is the success with regard to resolving different issues involving the dispute; and

(d) which issues or provisions are pending implementation which only pertain to Andhra Pradesh and require no discussion with Telangana?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): A number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.

The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 29 such review meetings have been held. The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.
